
(2024) 01 TDSAT CK 0024

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition No. 44, 45, 46 Of 2021 With Misc Application No. 377, 383 Of 2021

Vodafone Idea Ltd.gj

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 15-01-2024

Acts Referred:

Citation : (2024) 01 TDSAT CK 0024

Hon'ble Judges : Sanjeev Pandey, Director

Bench : Single Bench

Advocate : Manjul Bajpai, Madhavi Aggarwal, Vipul Singh, Kausav Shrivastava, Chandrashekhar Chaklani

Judgement

It is informed that Sur Rejoinder has since been filed by Respondent in all the matters.

Mr. Manjul Bajpai, Advocate for Petitioner in TP 44/2021 and 46/2021 as also Learned counsel for Petitioner in TP No. 45 of 2021 state that after perusing the Rejoinder of Respondent, they might choose to file their response to the said affidavit if required.

Learned counsel for parties state that they would be filing their Draft Issues before next date of listing of the matter.

Learned counsel for Respondent states that an impleadment application by Reliance Jio has been filled before Hon'ble Supreme Court in an appeal before the Apex court filed against an order of this Hon'ble Tribunal in these matters. He therefore prays for a longer date of listing of this matter.

As prayed for list for framing of Issues on 08.04.2024.